THE MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRIMATI SMRITI ZUBIN IRANI): Yes, Sir. The quality of education in the AICTE approved institutions is monitored through norms and standards as prescribed in Approval Process Handbook of AICTE. Institutions not fulfilling the norms are liable for action as laid down in the Handbook. Further to improve the quality, AICTE has made it mandatory to have NBA Accreditation for the institutions seeking new courses / expansion of existing courses.

RAJYA SABHA

Sub-Committee for 'no detention' policy

1345. DR. PRADEEP KUMAR BALMUCHU:

SHRI RANJIB BISWAL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Sub-Committee of the Central Advisory Board of Education constituted for assessment and implementation of Continuous and Comprehensive Evaluation (CCE) in the context of "no detention" provision has submitted its recommendations, if so, the details thereof;
- (b) whether Government has accepted all the recommendations, if so, the details thereof and if not, the reasons therefor, and
- (c) the further course of action taken by Government to implement the recommendations accepted by it?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir. In pursuance of a resolution adopted in the 59th meeting of the Central Advisory Board of Education (CABE) held on 6th June, 2012, a Sub-Committee was constituted for assessment of implementation of Continuous and Comprehensive Evaluation (CCE) in the context of No-Detention provision in the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The Sub-Committee has submitted its report in August, 2014. The recommendations of Sub-Committee include, inter alia, measuring Learning Level Outcomes of all children on regular basis, to catalyse a performance-driven culture and review of 'No-Detention' policy and its implementation in a phased manner.

- (b) The report of the Sub-Committee was placed before CABE in its meeting held on 19.08.2015, wherein it was decided to request all States/ UTs to share their views on the No-Detention policy, in writing with Ministry of Human Resource Development.
 - (c) Another Sub-Committee under the Chairpersonship of Minister of Education,

Government of Rajasthan has been constituted on 26.10.2015 inter alia, to review the feedback received from States/UTs on the No-Detention policy .

MoU with foreign countries

- 1346. DR. R. LAKSHMANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government has signed Memorandum of Understanding (MoU) with various countries in the field of education, if so, the details thereof; and
- (b) whether any special focus/importance has been accorded to Higher Education in these MoUs, if so, the details thereof, if not, reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir. India has entered into agreements in the field of education by way of signing Memoranda of Understanding (MoU)/ Educational Exchange Programmes (EEPs)/ Joint Declarations of Intent (JDIs) with 53 countries/ multilateral organisations. The list of intergovernmental instruments signed is given in the Statement (See below).

'Higher Education' figures prominently in the MoUs. Most MoUs have objectives that relate to the higher education sector including exchange of students & faculty, joint research projects, sharing of information relating to education, holding of conferences/seminars and research collaboration amongst higher educational institutions.

Statement Details of MoU with foregin Countries

1.	Mongolia	09.07.2002 (EEP)
2.	Armenia	03.10.2002 (EEP)
3.	Tanzania	27.04.2003 (EEP)
4.	Guyana	25.08.2003 (EEP)
5.	Israel	09.09.2003 (EEP)
6.	Australia	23.10.2003 (EEP)
		24.08.2015 (MoU)